

VIII SESSION

HARYANA VIDHAN SABHA

BULLETIN NO. 1

Friday, the 22nd February, 2013

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Friday, the 22nd February, 2013 from 2.22 P.M to 4.26 P.M.).

I. GOVERNOR'S ADDRESS

The Speaker in pursuance of Rule 18 of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, reported that the Governor was pleased to address the Haryana Legislative Assembly today, the 22nd February, 2013 at 2.00 PM, under Article 176 (I) of the Constitution of India.

A copy of the Address was laid on the Table of the House.

II. OBITUARY REFERENCES

The Parliamentary Affairs Minister made references to the deaths of the late:-

1. Shri Inder Kumar Gujral, former Prime Minister of India.
 2. Shri Parma Nand, former Minister of Haryana.
 3. Shri Kishan Singh Sangwan, former Member of Parliament.
 4. Freedom Fighters of Haryana.
 5. Martyrs of Haryana.
 6. Others.
 7. Smt. Prabhat Shobha, Convener, All India Prohibition council, New Delhi and w/o Late Prof. Sher Singh, former Union Minister.
 8. Col. Shamsheer Singh Ahlawat, father-in-law of Shri Rajinder Singh Joon, M.L.A.
 9. Smt. Vidhyawati, mother-in-law of Shri Anil Dhantori, M.L.A.
 10. Victims of Hyderabad bomb blasts.
 11. Pilgrims of Allahabad Mahakumbh incident.
- and spoke for 12 minutes.

Shri Ashok Kumar Arora, a member from the Indian National Lok Dal spoke for 10 minutes. He made a suggestion and agreed to that, the names of two soldiers who were beheaded by the Pakistani forces along the Line of Control in Jammu & Kashmir, Shri Narender Singh, a Transport Department employee who died in an agitation in Ambala and the mother of former Army Chief General V. K. Singh, were also added in the above-said list.

Shri Kali Ram Patwari, a member from the Indian National Lok Dal spoke for a while. He also made a suggestion and agreed to that, the name of Shri Saurabh who died while rescuing the lives of 11 people in Pillukhera, Distt. Jind, was also added in the above-said list.

Shri Anil Vij, a member from the Bharatiya Janata Party spoke for 4 minutes.

Smt. Renuka Bishnoi, a member from the Haryana Janhit Congress (B.L.) spoke for 1 minute.

Smt. Anita Yadav, Chief Parliamentary Secretary spoke for a while. She also made a suggestion and agreed to that, the name of Shri Sunil Kumar, Constable, C.R.P.F, Village Bihali, Distt. Mahendergarh who died alongwith three other Constables in Jaharkhand fighting Nexalixts, was also added in the above-said list.

The Speaker also associated himself with the sentiments expressed in the House and spoke for 5 minutes.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

III. ANNOUNCEMENTS

(a) BY THE SPEAKER

(i) PANEL OF CHAIRPERSONS

Under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker nominated the following members to serve on the Panel of Chairpersons:

1. Prof. Sampat Singh, MLA
2. Shri Anand Singh Dangi, MLA
3. Shri Rampal Majra, MLA
4. Smt. Kavita Jain, MLA

(ii) Intimation regarding Absence

The Speaker informed the House that he had received an intimation from Shri Bharat Bhushan Batra, M.L.A. in which he has expressed his inability to attend the sitting of the House on today, the 22nd February, 2013 due to sad demise of his sister-in-law.

(b) BY THE SECRETARY

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Session held in August, 2012 and have since been assented to by the Governor:-

AUGUST SESSION, 2012

1. The Haryana Legislative Assembly (Salary, Allowances and Pension of Members) Amendment Bill, 2012.
2. The Haryana Private Technical Educational Institution (Regulation of Admission and Fee) Bill, 2012.
3. The Haryana State Commission for Women Bill, 2012.
4. The Haryana Appropriation (No.3) Bill, 2012.
5. The Maharshi Dayanand University (Second Amendment) Bill, 2012.
6. Bhagat Phool Singh Mahila Vishwavidyalaya Khanpur Kalan (Second Amendment) Bill, 2012.

7. The Kurukshetra University (Second Amendment) Bill, 2012.
8. Chaudhary Devi Lal University Sirsa (Second Amendment) Bill, 2012.
9. The Punjab Scheduled Roads and Controlled Areas Restriction of Unregulated Development (Haryana Amendment) Bill, 2012.
10. The Punjab New Capital (Periphery) Control (Haryana Amendment) Bill, 2012.
11. The Haryana Good Conduct Prisoners (Temporary Release) Amendment Bill, 2012.
12. The Haryana Municipal (Amendment) Bill, 2012.
13. The Haryana Municipal Corporation (Amendment) Bill, 2012.
14. The Punjab Agricultural Produce Markets (Haryana Amendment) Bill, 2012.

IV. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE

The Speaker presented the first Report of the Business Advisory Committee as under :-

“The Committee met at 11.30 A.M. on Friday, the 22nd February, 2013 in the Chamber of the Hon’ble Speaker.

The Committee recommends that unless the Speaker otherwise directs, the Assembly whilst in Session, shall meet on Monday at 2.00 P.M. and adjourn at 6.30 P.M. and on Tuesday, Wednesday, Thursday and Friday will meet at 10.00 A.M. and adjourn at 2.00 P.M. without question being put.

On Friday, the 22nd February, 2013 the Assembly shall meet immediately half an hour after the conclusion of the Governor’s Address and adjourn after the conclusion of Business entered in the List of Business for the day.

The Committee further recommends that on Monday, the 11th March, 2013, the Assembly shall meet at 2.00 P.M. and adjourn after the conclusion of the Business entered in the List of Business.

The Committee, after some discussion, further recommends that the Business on 22nd, 26th to 28th February, 2013 and 1st, 4th to 6th and 11th March, 2013 be transacted by the Sabha as under :-

THE HOUSE WILL MEET IMMEDIATELY HALF AN HOUR AFTER THE CONCLUSION OF THE GOVERNOR’S ADDRESS ON THE 22ND FEBRUARY, 2013

1. Laying a copy of the Governor’s Address on the Table of the House.
2. Obituary References.
3. Presentation and adoption of First Report of the Business Advisory Committee.
4. Papers to be laid/re-laid on the Table of the House.
5. Presentation of Four Preliminary Reports of the Committee of Privileges and extension of time for presentation of the final reports thereon.

SATURDAY, THE 23RD FEBRUARY, 2013
 SUNDAY, THE 24TH FEBRUARY, 2013
 MONDAY, THE 25TH FEBRUARY, 2013

HOLIDAY
 HOLIDAY
 HOLIDAY

TUESDAY, THE 26 TH FEBRUARY, 2013 (2.00 P.M.)	<ol style="list-style-type: none"> 1. Questions Hour. 2. Motion under Rule-121. 3. Discussion on Governor's Address.
WEDNESDAY, THE 27 TH FEBRUARY, 2013 (10.00 A.M.)	<ol style="list-style-type: none"> 1. Questions Hour. 2. Resumption of discussion on Governor's Address and Voting on Motion of Thanks. 3. Presentation, Discussion and Voting on Supplementary Estimates (2nd Instalment) for the year 2012-2013.
THURSDAY, THE 28 TH FEBRUARY, 2013 (10.00 A.M.)	<ol style="list-style-type: none"> 1. Questions Hour. 2. Non-official Business.
FRIDAY, THE 1 ST MARCH, 2013 (10.00 A.M.)	<ol style="list-style-type: none"> 1. Questions Hour. 2. Presentation of Budget Estimates for the year 2013-2014.
SATURDAY, THE 2 ND MARCH, 2013	HOLIDAY
SUNDAY, THE 3 RD MARCH, 2013	HOLIDAY
MONDAY, THE 4 TH MARCH, 2013 (2.00 P.M.)	<ol style="list-style-type: none"> 1. Questions Hour. 2. General Discussion on Budget Estimates for the year 2013-2014. 3. Presentation of Reports of the Assembly Committees.
TUESDAY, THE 5 TH MARCH, 2013 (10.00 A.M.)	<ol style="list-style-type: none"> 1. Questions Hour. 2. Resumption of General Discussion on Budget Estimates for the year 2013-2014. 3. Legislative Business.
WEDNESDAY, THE 6 TH MARCH, 2013 (10.00 A.M.)	<ol style="list-style-type: none"> 1. Questions Hour. 2. Resumption of General Discussion on Budget Estimates for the year 2013-2014 and reply by the Finance Minister thereon. 3. Discussion and Voting on Demands for Grants on Budget Estimates for the year 2013-14.
THURSDAY, THE 7 TH MARCH, 2013	HOLIDAY
FRIDAY, THE 8 TH MARCH, 2013	OFF-DAY
SATURDAY, THE 9 TH MARCH, 2013	HOLIDAY
SUNDAY, THE 10 TH MARCH, 2013	HOLIDAY
MONDAY, THE 11 TH MARCH, 2013 (2.00 P.M.)	<ol style="list-style-type: none"> 1. Questions Hour. 2. Motion under Rule 15 regarding Non-stop sitting. 3. Motion under Rule 16 regarding adjournment of the Sabha sine-die. 4. Papers to be laid, if any. 5. Presentation of Reports of the Assembly Committees.
	<ol style="list-style-type: none"> 6. The Haryana Appropriation Bill in respect of Supplementary Estimates (2nd

- Instalment) for the year 2012-2013.
7. The Haryana Appropriation Bill in respect of Budget Estimates for the year 2013-2014.
 8. Legislative Business.
 9. Any other Business.

The Parliamentary Affairs Minister moved –

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

Shri Ashok Kumar Arora and Shri Rampal Majra, Members from the Indian National Lok Dal spoke for 3 Minutes each.

Shri Anil Vij, a Member from the Bhartiya Janata Party spoke for 4 Minutes.

Shri Randeep Singh Surjewala, Parliamentary Affairs Minister, also spoke for 1 minute.

The motion was put and carried.

V. WALK OUT

All the Members from the Indian National Lok Dal, Bhartiya Janata Party and a member from the Shiromani Akali Dal and Haryana Janhit Congress (B.L.) present in the House staged a walk out as a protest against not being extended the sittings of the House.

VI. PAPERS LAID/RE-LAID ON THE TABLE OF THE HOUSE

The Parliamentary Affairs Minister laid papers from Sr. No. 1 and 2, 4 to 19 and re-laid Sr.No.3 on the table of the House.

VII. PRESENTATION OF PRELIMINARY REPORTS OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUES AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORTS.

(i) Against Shri Om Prakash Chautala, MLA

Dr.Raghuvir Singh Kadian, Chairperson, Committee of Privileges presented the Sixth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Kuldeep Sharma, MLA (now Hon'ble Speaker) against Shri Om Prakash Chautala, MLA who made false statement on the floor of the House on 11th March, 2010 regarding imposing VAT on Salt which was made willfully, deliberately and knowingly by Shri Om Prakash Chautala, MLA thereby misleading the House and amounting to committing the contempt of the House/breach of privilege by him.

He also moved –

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

(ii) Against Shri Om Prakash Chautala, MLA

Dr.Raghuvir Singh Kadian, Chairperson, Committee of Privileges presented the Sixth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Bharat Bhushan Batra, MLA against Shri Om Prakash Chautala, MLA who made false, misleading and incorrect statement on the floor of the House on 11th March, 2010 willfully, deliberately and knowingly stating that the Haryana Urban Development Authority had not acquired a single acre of land since coming into power of the Congress Government from March, 2005 till date. He has also stated that not even a single sector of HUDA had been floated during this period, whereas the Parliamentary Affairs Minister, Shri Randeep Singh Surjewala had pointed out the correct factual position but Shri Om Prakash Chautala again asserted that neither even a single sector of HUDA was floated nor a single acre of land was acquired by HUDA from March, 2005 till date. By doing so Shri Om Prakash Chautala has tried to mislead the House willfully, knowingly and deliberately which amounts to contempt of the House/Breach of Privilege committed by him on the floor of the House. Thus, the matter of making false statement by Shri Om Prakash Chautala on the floor of the House on 11th March, 2010, involves the question of Breach of Privilege/contempt of the House.

He also moved -

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

(iii) Against Shri Om Prakash Chautala, MLA

Dr.Raghuvir Singh Kadian, Chairperson, Committee of Privileges presented the Sixth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Aftab Ahmed, MLA against Shri Om Prakash Chautala, MLA who made categorically incorrect and misleading statement on the floor of the House on 11th March, 2010 stating that Reliance Company has been given 1500 acres of Government land at a cost of Rs.370 crore in garb of giving employment, particularly when HSIIDC had acquired this land for welfare of the people. He further stated that a four acres chunk of land out of this acquired land has been auctioned for Rs.290 crore. He consequently alleged loss to the exchequer and fraud on account thereof. He further stated that land of farmers was acquired in the name of 'SEZ' and they were told that they will be given bonus/annuity of Rs.10,000/- per acre per year. He further stated that even a rupee has not been paid till date to any farmer by way of such bonus/annuity. Whereas the above statement of Shri Om Prakash Chautala is factually and absolutely incorrect. Shri Om Prakash Chautala has made a false, misleading and incorrect statement in the House on both the afore-stated subjects. Shri Om Prakash Chautala made this statement willfully, deliberately and knowingly to mislead this august House. This constitutes a matter of clear breach of privilege of the House. Thus, the

matter of making false statement by Shri Om Prakash Chautla on the floor of the House on 11th March, 2010, involves the question of breach of privilege/contempt of the House.

He also moved -

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

(iv) Against Shri Om Prakash Chautala, MLA

Dr.Raghuvir Singh Kadian, Chairperson, Committee of Privileges presented the fifth Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Kuldeep Sharma, MLA (now Hon'ble Speaker) against Shri Om Prakash Chautala, MLA who made false, misleading and incorrect statement on the floor of the House on 6th September, 2010, stating that a news was being televised by some News Channels that in the car of Shri Gopal Kanda, Minister of State for Home, Haryana, a girl has been kidnapped and three men raped her. He further stated that Shri Gopal Kanda himself was driving the car and this car was owned by Shri Gopal Kanda. He also stated the number of Car as HR-70- L-0009. He further stated the girl was kidnapped from Delhi and was raped in Gurgaon. Therefore, the Government should resign. Whereas, the above statement of Shri Om Prakash Chautala is factually and absolutely incorrect. Shri Om Prakash Chautala made a false, misleading and incorrect statement in the House. He made this statement willfully, deliberately and knowingly to mislead this august House. This constitutes a matter of clear breach of privilege of the House. Thus, the matter of making false statement by Shri Om Prakash Chautala on the floor of the House on 6th September, 2010, involves the question of breach of privilege/contempt of the House.

He also moved -

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

The Sabha than adjourned till 2.00 P.M. on Tuesday, the 26th February, 2013.

**CHANDIGARH
THE 22nd February, 2013**

**SUMIT KUMAR
SECRETARY.**